

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 19/(MAH)/2011
CA No.

CORAM: Present: SHRI SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2016

NAME OF THE PARTIES: Mr. Bharat J. Shah
V/s.
M/s. Armtex Rubber Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Adv. Nimay Dave	Counsel	
	Adv. Palnit Hingmire	Attorney	
	i/b Hoviani & Co.		
	Adv. For Petitioner		


14/9/16

Order

C.P.No.19/397-398/CLB/MB/2011

The respondent side has stated that the objections have already been filed before the valuer and the valuer has already considered the objections of the respondents and filed his report. Since the petitioner's counsel has stated that the objections of the respondents have not been supplied to the petitioners, to cut short this issue, the respondents and their counsel are hereby directed to supply the copy of objections filed before the valuer to the petitioner within two weeks from today.

List this matter on 14-10-2016 for hearing.

Sd/-

(B.S.V Prakash Kumar)

Member(J)

Sd/-

(V.Nallasenapathy)

Member(T)